

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 14204 of 2013-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-001-COM-04-13-14 dated 19.09.2013 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Commissioner of Central Excise & ST, Vadodara-i **Appellant**

1st Floor, Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

VERSUS

Iskrupa Mall Management Co Pvt Ltd **Respondent**

Baroda Central Mall, Opp. Sarabhai Chemicals,
Genda Circle, Wad, VADODARA, GUJARAT.

APPEARANCE :

Shri Kalpesh P Shah, Asst. Commissioner (AR) for the Appellant-Revenue
None for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 01.05.2023

FINAL ORDER NO. A/11156/2023

RAMESH NAIR :

This Revenue's appeal is against the order-in-original No. VAD-EXCUS-001-COM-04-13-14 dated 19.09.2013. The respondent has brought to our notice that their case under this impugned order has already been settled under SVLDR-2019 and this Tribunal has disposed the appeal Nos. ST/13686/2013 and ST/12142/2018 filed by the respondent.

2. In this position, since the entire case of demand involved in the impugned order has been settled under SVLDR-2019, the Revenue's appeal being infructuous, is dismissed as infructuous.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**